

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 215 of 2014**

**Dated : 08<sup>th</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Vaayu (India) Power Corporation Pvt. Ltd. ....Appellant(s)  
Versus  
Andhra Pradesh Electricity Regulatory Commission & Ors.  
...Respondent(s)**

Counsel for the Appellant (s) : -  
Counsel for the Respondent(s) : Ms. Mandakani Ghosh for Resp.  
Nos. 2, 4, 6 & 7.

**ORDER**

The learned counsel for respondent No.2 seeks further time to file reply. Two weeks time is granted. Reply be served on the other side. Liberty to file rejoinder, if any, is granted.

Post the matter on **05<sup>th</sup> January, 2015.**

**(Rakesh Nath)  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**